

**Central Administrative Tribunal
Principal Bench**

TA No.1/2011

New Delhi this the 26th day of July, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Rishi Prakash Bhardwaj,
S/o Shri R.D. Bhardwaj,
R/o D-297, Saraswati Vihar,
New Delhi.

(None)

...applicant

Versus

Municipal Corporation of Delhi,
Service to be effected through,
Its commissioner,
At Town Hall, Chandni Chowk,
Delhi.

(By Advocate: Shri R.N. Singh)

...respondent

ORDER (ORAL)

Mr. Justice M.S. Sullar, Member (J) :-

This case was received by transfer by this Tribunal on 04.01.2011 from the Court of Additional Senior Civil Judge, Tis Hazari Courts, Delhi.

2. As is evident from the record that having received the case by transfer, it was repeatedly adjourned on one pretext or the other. Ultimately, the case was slated for arguments for today. Today again, as nobody is appearing on behalf of the applicant despite repeated calls, therefore, we have no option but to dismiss this old TA in default.

3. Therefore, the present TA is, hereby, dismissed in default for non prosecution.

**(V.N. Gaur)
Member (A)**

**(Justice M.S. Sullar)
Member (J)**

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